BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 29th April 2025 is published together with Statement of Objects and Resasons for general information:-

L.A. Bill No. 21 of 2025

A Bill further to amend the Tamil Nadu Physical Education and Sports University Act, 2004.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows:-

Short title and commencement.

- 1. (1) This Act may be called the Tamil Nadu Physical Education and Sports University (Amendment) Act, 2025.
 - (2) It shall come into force at once.

Amendment of section 6.

2. In section 6 of the Tamil Nadu Physical Education and Sports Tamil Nadu University Act, 2004 (hereinafter referred to as the principal Act), in sub-section (1), in clause (a), the expression "or a deaf mute" shall be omitted.

Act 9 of 2005.

Amendment of section 12.

- 3. In section 12 of the principal Act,
 - (1) in sub-section (1),—
- (a) for the expression "Chancellor", the expression "Government" shall be substituted;
- (b) in the proviso, for the expressions "the Chancellor" and "he", the expressions "the Government" and "they" shall, respectively, be substituted;
 - (2) in sub-section (2),—
- (a) for clause (i), the following clause shall be substituted, namely:-
- "(i) two nominees of the Government, whom. one shall be a retired Judae of the Supreme Court or a High Court, and another shall be a retired or serving officer of the State Government not below the rank of Principal Secretary to Government or an eminent educationist;";
 - (b) clause (ii) shall be omitted;
- (3) in sub-section (2-A), in clause (ii), the expression "in consultation with the Chancellor" shall be omitted;
- (4) in sub-section (2-B), the expression "the Chancellor," shall be omitted;
- (5) in sub-section (2-D), for the expression "the Chancellor" occurring in three places, the expression "the Government" shall be substituted;
- (6) in the first proviso to sub-section (3), for the expression "the Chancellor", the expression "the Government" shall be substituted.

4. After section 12 of the principal Act, the following section shall Insertion of new section 12-A. be inserted, namely:-

"12-A. Removal of Vice-Chancellor.— The Vice-Chancellor shall not be removed from his office except by an order of the Government passed on the ground of wilful omission or refusal to carry out the provisions of this Act or abuse of the powers vested in him. In a case where it is proposed to remove the Vice-Chancellor, the Government shall order an inquiry by such a person who is or has been,-

- (i) a Judge of the High Court; or
- (ii) an officer of the Government, not below the rank of Chief Secretary to Government,

in which the Vice-Chancellor shall be given an opportunity to make a representation. On consideration of the inquiry report, the Vice-Chancellor shall be furnished with a copy of the inquiry report and called upon to submit his further representation, if any thereon, before making an order of removal.";

5. In section 14 of the principal Act, in sub-section (1), for the Amendment of proviso to clause (b), the following proviso shall be substituted, namely: —

section 14.

"Provided that the Registrar shall retire on attaining the age of sixty years or on the expiry of the period specified in this clause, whichever is earlier.".

6. In section 22 of the principal Act,—

Amendment of section 22.

- (1) in sub-section (2),—
- (a) under the heading "CLASS I EX-OFFICIO MEMBERS", after clause (b), the following clause shall be inserted, namely:-
 - "(bb) The Secretary to Government in-charge of Finance;";
- (b) under the heading "CLASS II OTHER MEMBERS", in clauses (a) and (b), for the expression "the Chancellor", the expression "the Government" shall be substituted.
- (2) in sub-section (4), after the expression "Sports and Youth Welfare,", the expression "Finance," shall be inserted.
- 7. In section 32 of the principal Act, for sub-section (5), the Amendment of section 32. following sub-section shall be substituted, namely: —
- "(5) A statute or an amendment to, or repeal of, a statute passed by the Syndicate shall be submitted to the Government for its approval and it shall have no validity until it has been approved by the Government.".
- 8. In section 48 of the principal Act, in sub-section (2), the Amendment of expression "or deaf mute" shall be omitted. section 48.

STATEMENT OF OBJECTS AND REASONS

The ten Bills to amend certain University Laws, which were re-passed by the Tamil Nadu Legislative Assembly based on the resolution moved by the Hon'ble Chief Minister on the 18th November 2023 were deemed to have received the assent of the Hon'ble Governor on the 18th November 2023, pursuant to the Judgement of the Hon'ble Supreme Court of India, made under Article 142 of the Constitution of India in Writ Petition (Civil) No. 1239 of 2023 titled "The State of Tamil Nadu Vs The Governor of Tamil Nadu & Another," dated the 8th April 2025.

In the said State University Laws, the Government have been empowered to appoint and remove the Vice-Chancellor of 18 Universities. On the same lines the Government have decided to empower themselves to appoint and remove the Vice-Chancellor of the Tamil Nadu Physical Education and Sports University.

Further, in tune with the provisions of section 3 of the Rights of Persons with Disabilities Act, 2016 (Central Act 49 of 2016) which prohibits discrimination on the ground of disability, certain University Laws were already amended omitting the disqualification of Deaf-mute person from being elected or nominated or continued as a member of any of the authorities of the Universities. It is, therefore, decided to remove the above disqualification for being a member of the authority of the above said University.

Further, it is essential to have the Finance Secretary as a Member of the Syndicate of this University as in other State Universities. Hence, it is proposed to include the Secretary to Government in-charge of Finance department as an ex-officio member of the Syndicate of the authority of the above said University.

- 2. The Government have, therefore, decided to amend the Tamil Nadu Physical Education and Sports University Act, 2004 (Tamil Nadu Act 9 of 2005) suitably for the above said purposes.
 - 3. The Bill seeks to give effect to the above decision.

UDHAYANIDHI STALIN, *Deputy Chief Minister.*

Secretariat, Chennai, 29th April 2025.

K. SRINIVASAN, *Principal Secretary.*